Papers Laid on [6 August, 2014] The Table 307

#### 12.00 Noon

### STATEMENT BY MINISTER CORRECTING ANSWER TO QUESTION

MR. CHAIRMAN: Statement by Minister correcting answer to question. Shri Raj Nath Singh.

THE MINISTER OF HOME AFFAIRS (SHRI RAJ NATH SINGH): Sir, I lay on the Table, a copy (in English and Hindi) of the statement correcting the reply to Starred Question No. 303 given in Rajya Sabha on 12th February, 2014, regarding 'Cities put under UAV surveillance.'

(MR. DEPUTY CHAIRMAN in the Chair.)

#### PAPERS LAID ON THE TABLE

- I. Notification of the Minister of Mines
- II. Reports (October, 2013) of Justice M.B. Shah Commission of Enquiry for Illegal Minis of Iron Ore and Manganese and related papers

खान मंत्री; इस्पात मंत्री; तथा श्रम और रोजगार मंत्री (श्री नरेंद्र सिह तोमर): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:

- I. A copy (in English and Hindi) of the Ministry of Mines Notification No. G.S.R. 510 (E), dated the 18th July, 2014, publishing the Mineral Concession (Amendment) Rules, 2014, under subsection (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957. [Placed in Library. *See* No. L.T. 504/16/14]
- II. A copy each (in English and Hindi) of the following papers, under sub-section(4) of Section 3 of the Commissions of Inquiry Act, 1952:—
  - (i) (a) First Report on Illegal Mining of Iron and Manganese Ores in the State of Jharkhand (Volume I, II, III and IV), October, 2013 of the Justice M.B. Shah Commission of Enquiry for Illegal Mining of Iron Ore and Manganese.
  - (b) Memorandum of Action Taken on the above-said Report.

    [Placed in Library. See No. L.T. 506/16/14]
  - (ii) (a) Second Report on Illegal Mining of Iron and Manganese Ores in the State of Odisha (Volume I, II and III), October, 2013 of the Justice M.B. Shah Commission of Enquiry for Illegal Mining of Iron Ore and Manganese.

- (b) Memorandum of Action Taken on the above-said Report.

  [Placed in Library. See No. L.T. 506/16/14]
- (iii) (a) Third Report on Illegal Mining of Iron and Manganese Ores in the State of Goa (Volume I), October, 2013 of the Justice M.B. Shah Commission of Enquiry for Illegal Mining of Iron Ore and Manganese.
- (b) Memorandum of Action Taken on the above-said Report.

  [Placed in Library. See No. L.T. 506/16/14]

# Report and Accounts (2012-13) of CIHCS, Dahung Arunachal Pradesh and related papers

संस्कृति मंत्रालय के राज्य मंत्री; तथा पर्यटन मंत्रालय के राज्य मंत्री (श्री श्रीपद यसो नायक): महोदय, मैं निम्नलिखित पत्र की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूं:

- (a) Annual Report and Accounts of the Central Institute of Himalayan Culture Studies (CIHCS), Dahung, Arunachal Pradesh, for the year 2012-13, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 547/16/14]

## MoU between Government of India and various Ltd. Companies

पेट्रोलियम और प्राकृतिक गैस मंत्रालय के राज्य मंत्री (श्री धर्मेंद्र प्रधान): महोदय, मैं निम्नलिखित पत्र की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूं:

(i) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and the Bharat Petroleum Corporation Limited (BPCL), for the year 2014-15.

[Placed in Library. See No. L.T. 514/16/14]

(ii) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and the Hindustan Petroleum Corporation Limited (HPCL), for the year 2014-15.

[Placed in Library. See No. L.T. 515/16/14]

(iii) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and the Indian Oil Corporation Limited (IOCL), for the year 2014-15.[Placed in Library. See No. L.T. 515/16/14]